

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 448 of 1998.

Monday this the 23rd day of March, 1998.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

Ajith Kumar C.V.,
Chathanattu House,
Ramalloor, Vembilly P.O.,
Kumarapuram,
Ernakulam.

.. Applicant

(By Advocate Shri P.C. Sebastian)

vs.

1. The Assistant Superintendent of
Post Offices, Ernakulam Sub Division,
Edappally - 682 024.

2. The Postmaster General,
Central Region, Kochi-682 016. .. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 23rd March, 1998,

the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant is an aspirant for selection and appointment to the post of Extra Departmental Delivery Agent (EDDA for short), Kusumagiri Post Office. He seeks for a declaration that he is entitled to be considered for selection to the vacancy of Extra Departmental Delivery Agent, Kusumagiri Post Office along with the candidates sponsored by the Employment Exchange and for a direction to first respondent to consider him also in the interview scheduled to be held on 28.3.98 or any deferred date. He has made a representation Annexure A-2 dated 22.12.97.

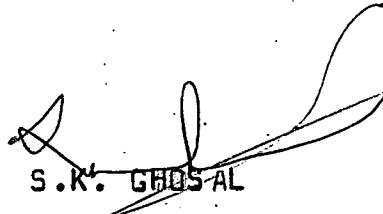
....2/-

2. When the application came up for hearing, learned counsel appearing for respondents states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent Malkapatnam, Krishna District, Andhra Pradesh Vs. K.B.N. Visweshwara Rao (1996) 6 SCC 216, the respondents would consider the candidature of applicant also for selection and appointment to the post of EDDA, Kusumagiri Post Office.

3. In view of what is stated above, we dispose of this application with a direction to the respondents to consider the candidature of the applicant as valid for selection and appointment and to consider him in the interview which is scheduled to be held on 28.3.98, or any deferred date, to the post of EDDA, Kusumagiri Post Office, though his name may not be sponsored by the Employment Exchange.

4. Learned counsel for respondents undertakes to intimate the department of this order forthwith. No costs.

Dated the 23rd March, 1998.



S.K. GHOSAL
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES

Annexure A2:n Representation dated 22.12.97
submitted by the applicant to
the first respondent.

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